

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Diary (Petition) No.404/2023 and Diary (IA) No.412/2023

Subject : Petition for exclusion of drawal of BBMB from the deemed General Network Access quantum of the State of Punjab.

Date of Hearing : **27.9.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Punjab State Power Corporation Limited (PSPCL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and 5 Ors.

Parties Present : Shri Buddy Ranganadhan, Advocate, PSPCL
Shri Shubham Arya, Advocate, PSPCL
Ms. Poorva Saigal, Advocate, PSPCL
Ms. Anumeha Smiti, Advocate, PSPCL
Shri Sandeep Kumar, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Akshay Vat Kislai, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking exclusion of Bhakra Beas Management Board (BBMB) quantum/drawl from the deemed General Network Access (GNA) quantum for the State of Punjab while calculating the GNA Charges in terms of Regulation 18 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 ('GNA Regulations, 2022'). Learned counsel submitted that the transmission lines operated by BBMB, on behalf of the participating States, are used exclusively by the participating States for the transfer of power from the Bhakra and Beas Projects belonging to the participating States to the destination of the intra-State transmission network of the respective States and the Commission had already recognized the peculiar nature of the generation and supply from the BBMB and had exempted/excluded the share of BBMB power from the PoC mechanism in its various decisions. Accordingly, the learned counsel submitted that the BBMB's share of power ought to have been excluded from the deemed GNA quantum computed for PSPCL in terms of Annexure 1 to the GNA Regulations, 2022. Learned counsel also submitted that in the event such quantum (1172 MW out of 5497 MW) is not excluded from the deemed GNA quantum, the Petitioner is likely to have a significant financial impact to the tune of Rs. 100 to 125 crore per month towards transmission charges and accordingly, urged for early listing of the matter.

2. The representative of the Respondent, CTUIL accepted the notice and sought liberty to file a reply in the matter. He further submitted that based on the request of the Petitioner for the exclusion of BBMB quantum/drawl from the deemed GNA



quantum, CTUIL had also written to the Commission seeking necessary clarification on the above aspect.

3. Considering the submissions made by the learned counsel for the Petitioner and the representative of CTUIL, the Commission directed as under:

- (a) Admit. Issue notice to the Respondents.
- (b) Respondents to file their replies to the Petition, within three weeks with a copy to Petitioner, who may file its rejoinder, within three weeks thereafter.
- (c) Transmission charges paid/to be paid by Petitioner on the basis of the notified deemed GNA quantum for the State of Punjab, if any, will be subject to the outcome of the present Petition.
- (d) The Registry is directed to register the Petition after completion of all the formalities.

4. The Petition will be listed for the hearing on **8.11.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**